

(d) the number of qualified and trained female teachers in the Andamans ; and

(e) the number of female teachers trained by the local administration ?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): (a) to (e) The information is being collected and will be laid on the Table of the House in due course.

श्रीमती सावित्री निगम : क्या सरकार ने अंडमंस में स्त्री शिक्षा प्रसार के लिये कोई योजना बनाई है ?

†[SHRIMATI SAVITRY NIGAM : Have Government prepared any scheme for spreading female education in the Andamans ?]

श्री के० डी० मालवीय : सरकार ने अंडमंस में सभी शिक्षा देने का विचार कर रखा है ।

†[SHRI K. D. MALAVIYA : Government have thought of imparting all sorts of education in the Andamans.]

श्रीमती सावित्री निगम : क्या मंत्री महोदय यह बता सकेंगे कि अंडमंस में कितने प्राइमरी स्कूल और कितने हाई स्कूल हैं ?

†[SHRIMATI SAVITRY NIGAM : Will the hon. Minister be pleased to state how many primary and high schools are there in the Andamans ?]

श्री के० डी० मालवीय : जी नहीं, मुझे इस संख्या का पता नहीं है ।

†[SHRI K. D. MALAVIYA : No Sir, I do not know their number.]

SUCCESSION LAW

*54. SHRI GOVINDA REDDY : Will the Minister for LAW be pleased to state :

(a) whether Government are considering the enactment of a common law of succession in India ; and

(b) whether Government have received any representations in this regard ?

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS) : (a) and (b). No, Sir.

SHRI GOVINDA REDDY : Does not the Government think that it is time that a common law of succession is enacted ?

SHRI C. C. BISWAS : There is no immediate necessity for it.

ADVISERS TO PART B STATES

*55. SHRI GOVINDA REDDY : Will the Minister for STATES be pleased to State :

(a) whether Government have decided to discontinue the practice of appointing Regional Advisers in Part B States ; and

(b) whether Government have received any representations from these States in this regard ?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU) : (a) The whole position in regard to this matter was explained in answer to a Starred Question No. 187 and supplementaries thereto asked in the Parliament by Shri Raj Kanwar on 25th February 1952.

(b) Yes ; from Saurashtra and Madhya Bharat.

PROF. G. RANGA : What does he mean by Parliament ?